

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1472/2017

New Delhi, this the 2nd day of May, 2017

HON'BLE MR. P.K. BASU, MEMBER (A)

M.C. Singhal
Aged 61 years,
Executive Engineer (Retd.),
S/o Shri O.P. Aggarwal,
R/o G-144, Preet Vihar,
Delhi-92. .. Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Delhi Development Authority,
Through its Vice Chairman,
Vikas Sadan,
New Delhi. .. Respondents
2. The Vice Chairman,
Delhi Development Authority,
B-Block, Vikas Sadan,
New Delhi. .. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The case of the applicant is that though he retired on 30.06.2016, his retrial benefits have not yet been released. The applicant has made representations dated 16.06.2016 (Annexure A-1) and dated 05.08.2016 (Annexure A-2), which have not yet been responded to.

3. Learned counsel for the applicant has placed reliance on order dated 19.08.2016 passed by this Tribunal in O.A. No. 233/2016 with O.A. No.880/2016.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to examine and decide the representations of the applicant, keeping in view this Tribunal orders dated 19.08.2016 in O.A. No. 233/2016 with O.A. No.880/2016, and pass a reasoned and speaking order within a period of 90 days from the date of receipt of certified copy of this order. No order as to costs.

**(P.K. BASU)
MEMBER (A)**

/Jyoti/